

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 65/RP/2016 in Petition No. 18/TT/2015

Subject : Review Petition No.65/RP/2016 in Petition No. 18/TT/2015
under Section 94(2) of the Electricity Act, 2003

And in the matter of:

Review Petition No. 66/RP/2016 in Petition No. 528/TT/2014

Subject : Review Petition No. 66/RP/2016 in Petition No. 528/TT/2014
under Section 94(2) of the Electricity Act, 2003

And in the matter of

Review Petition No. 18/RP/2017 in Petition No. 92/TT/2011

Subject : Review Petition No.18/RP/2017 in Petition No. 92/TT/2011
under Section 94(2) of the Electricity Act, 2003

And in the matter of

Review Petition No. 19/RP/2017 in Petition No. 94/TT/2011

Subject : Review Petition No.19/RP/2017 in Petition No. 94/TT/2011
under Section 94(2) of the Electricity Act, 2003

Date of Hearing : 7.3.2018

Coram : Sri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Applicant : Greenko Budhil Hydro Power Pvt. Ltd.

Respondents : Power Grid Corporation of India Limited and 17 others

Parties present : Shri Shaurya Malhotra, Advocate, Greenko Budhil
Ms. Sanjana Dua, Advocate, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL



Record of Proceedings

Learned counsel appearing for the review petitioner sought an adjournment as the arguing counsel is in some personal difficulty.

2. Learned proxy counsel appearing on behalf of PGCIL submitted that review petitioner's request for adjournment may be allowed as a last opportunity but no further time may be granted.

3. The Commission observed that the review petitions are to be disposed of in a time bound manner and hence no further adjournments will be allowed in the matter. The Commission directed to list the matter on 24.4.2018 for final hearing.

By order of the Commission

sd/-
T. Rout
Chief (Law)

